



2026:AHC:49574-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 500 of 2026

Shanti Devi and another

.....Petitioner(s)

Versus

State of U.P. and 7 others

.....Respondent(s)

Counsel for Petitioner(s)	: Jaybrat Dwivedi, Ram Swaroop (Singh), Shivakant Singh
Counsel for Respondent(s)	: Rajiv Singh (S.C.), Achal Singh, Sant Ram Sharma

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioners seeking direction to the respondents to take legal action against private respondents who have allegedly illegally encroached the Gaon Sabha land reserved as Bhita, Dev Asthan and Talab in Plot Nos. 754, 755, 756, 757, 871 and 872 situated at Village - Hardauli, Tehsil - Banda, District - Banda.
2. Submissions have been made that the land, which was recorded as Bhita, Dev Asthan and Talab, has been got mutated in the name of respondents and thereafter, transfer deeds have been executed. No indication has been made in the petition/representation as to when the manipulation allegedly took place and the land was recorded in the name of the respondents, however, counsel submits that the same took place long back.
3. Once the revenue record entries are there in the name of the alleged encroachers, filing of a PIL for seeking action against the said duly recorded land holders, cannot be countenanced. The petitioners, if they have grievance and the *locus standi*, can question the validity of the revenue entries and consequential sale deeds, in accordance with law.

4. With the above observations, the petition stands disposed of.

March 11, 2026
Mukesh Pal/Sazia

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)